FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR

IWORLD DIGTIAL SOLUTIONS PRIVATE LIMITED OPERATING IN DATA PROCESSING AT NEW DELHI

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	**IWORLD DIGITAL SOLUTIONS PRIVATE LIMITED** **CIN:** U72300DL2014PTC263293 **PAN:** AADCI4558D
2.	Address of the registered office	**Registered Office:** 79, First Floor, Paschimi Marg Vasant Vihar, South West Delhi, New Delhi, India, 110057
3.	URL of website	Not Available
4.	Details Of Place Where Majority Of Fixed Assets Are Located	30/1, East Patel Nagar, New Delhi 110008
5.	Installed capacity of main products/ services	Not Available
6.	Quantity and value of main products/ services sold in last financial year	Not Available
7.	Number of employees/ workmen	Nil
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Can be sought by sending a request to the resolution professional at: cirp.iwdspl@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Can be sought by sending a request to the resolution professional at: cirp.iwdspl@gmail.com
10.	Last date for receipt of expression of interest	09.08.2025
11.	Date of issue of provisional list of prospective resolution applicants	19.08.2025
12.	Last date for submission of objections to provisional list	24.08.2025
13.	Date of issue of final list of prospective resolution applicants	03.09.2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	08.09.2025
15.	Last date for submission of resolution plans	08.10.2025
16.	Process email id to submit Expression of	cirp.iwdspl@gmail.com

	Interest	
17.	Details of the Corporate Debtor's registration status as MSME.	Yes

SD/-
Anurag Nirbhaya
Resolution Professional
Regn. No.: **IBBI/IPA-001/IP-P00870/2017-2018/11468**
Regd. Address**: 204, Sagar Plaza, Plot No. 19,**
District Centre, Laxmi Nagar, New Delhi-110092
For **Iworld Digital Solutions Private Limited**

Date: 25-07-2025
Place: New Delhi

CAPITAL TRADE LINKS LIMITED

CIN: L51909DL1984PLC019622
Regd. Office: 102-103, FIRST FLOOR, SURYA KIRAN BUILDING, 19 K.G. MARG, NEW DELHI- 110001
Phone: +91 7042353322 Email: cs@capitaltrade.in Website: www.capitaltrade.in

SPECIAL WINDOW FOR RE-LODGEMENT OF TRANSFER REQUEST OF PHYSICAL SHARES

Pursuant to SEBI Circular No. SEBI/HO/MIRSD/MIRSD-POD/P/CIR/2025/97, dated July 02, 2025, the Company is pleased to offer one-time special window for physical shareholders to submit re-lodgement requests for the transfer of shares. The Special Window will be open from July 07, 2025 to January 06, 2026 and is applicable to cases where original share transfer requests were lodged prior to April 01, 2019 and were returned/unattended or rejected due to deficiencies in documentation, process or any other reason. The shares re-lodged for transfer will be processed only in dematerialized form during this window. Eligible shareholders may submit their transfer requests along with the requisite documents to the Company's Registrar and Share Transfer Agent (RTA) at MAS Services Limited, 2nd Floor, T-34, Block T Okhla Industrial Estate Phase 2 Rd, Pocket W, Okhla Phase II, Okhla Industrial Estate, New Delhi-110020

UPDATE KYC AND CONVERT PHYSICAL SHARES INTO DEMAT MODE

The shareholders who are holding shares in physical form are requested to update their KYC and also requested to convert their physical share Certificates in to dematerialized form (electronic form).

For Capital Trade Links Limited
Sd/-
Mehvish
Company secretary

Place: Delhi
Date: 24.07.2025

कमर्शियल कोर्ट-01 गौतमबुद्धनगर

SUMMONS FOR SETTLEMENT OF ISSUES (0.5, rr. 1, 5.)
BEFORE THE COMMERCIAL COURT NO-2 AT KASNA, GAUTAM BUDH NAGAR
PRESIDING OFFICER SH. UDAY PRATAP SINGH (HJS)
ORIGINAL SUIT NO 83/2022

STATE BANK OF INDIA, a body corporate constituted under the State Bank of India Act-1955 having one of its offices at RACPC (SARC) at New Arya Nagar, Ghaziabad, Distt-Ghaziabad, through Ravish Arya, Manager(SARC), Mobile No-9971375876, Mail 1.D. ravish.arya@sbi.co.in Adhar No-513142826516,

PLAINTIFF

VERSUS

1. Mr. Ayush Prakash S/o Sh. Uma Kant Prasad R/o F-3, Shraddha Villa, Plot No-44, Sector-5, Rajendra Nagar, Ghaziabad-201005 **Also At** Tata Ala Life Insurance Company Ltd Plot No-11/5-b, Second Floor, Param Tower, Pusa Road, New Delhi-110005
2. Mr. Alok Prakash S/o Sh. Uma Kant Prasad R/o F-3, Shraddha Villa, Plot No-44, Sector-5, Rajendra Nagar, Ghaziabad-201005 **Also At** Tribal Fusion Rad Pvt. Ltd, Ist Floor, Tower-B, Advant Wauis Business Park, Plot No-7, Sector-142, Noida Expressway, Gautam Budh Nagar-201305

DEFENDANTS

Whereas State Bank of India instituted a suit against you for recovery of money. You are hereby summoned to appear in this Court in person, or by a pleader duly instructed, and able to answer all material questions relating to the suit, or who shall be accompanied by some person able to answer all such questions, on the **31.07.2025, at 10 O'clock** in the Court, to answer the claim; and further you are hereby directed to file on that day a written statement of your defense and to produce on the said day all documents in your possession or power upon which you base your defense or claim for set-off or counter-claim, and where you rely on any other document whether in your possession or power or not, as evidence in support of your defense or claim for set-off or counter-claim, you shall enter such documents in a list to be annexed to the written statement).
Take notice that, in default of your appearance on the day before mentioned, the suit will be heard and determined in your absence.
Given under may hand and the seal of the Court, this day of 17.07.2025

S.Kumar
MUNSIRIM/READER

FORM- G

INVITATION FOR EXPRESSION OF INTEREST FOR IWORLD DIGTIAL SOLUTIONS PRIVATE LIMITED OPERATING IN DATA PROCESSING AT NEW DELHI

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

S No.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	**IWORLD DIGITAL SOLUTIONS PRIVATE LIMITED** **CIN:** U72300DL2014PTC263293 **PAN:** AADCI4558D
2.	Address of the Registered Office	**Registered Office:**79, First Floor, Paschimi Marg Vasant Vihar, South West Delhi, New Delhi, India, 110057
3.	URL of website	Not Available
4.	Details of place where majority of fixed assets are located	30/1, East Patel Nagar, New Delhi- 110008
5.	Installed capacity of main products/services	Not available
6.	Quantity and value of main products/ services sold in last financial year	Not available
7.	Number of employees/ workmen	Nil
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Can be sought by sending a request to the resolution professional at: cirp.iwdspl@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Can be sought by sending a request to the resolution professional at: cirp.iwdspl@gmail.com
10.	Last date for receipt of expression of interest	09.08.2025
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14.	Date of issue of information memorandum, evaluation matrix & request for resolution plans to prospective resolution applicants	08.09.2025
15.	Last date for submission of Resolution Plans	08.10.2025
16.	Process email id to submit EOI	cirp.iwdspl@gmail.com
17.	Details of the Corporate Debtor's registration status as MSME.	Yes

Sd/-
Anurag Nirbhaya
Resolution Professional
Regn. No.: IBBI/IPA-001/IP-P00870/2017-2018/11468
Regd. Address: 204, Sagar Plaza, Plot No. 19, District Centre, Laxmi Nagar, New Delhi-110092
For Iworld Digital Solutions Private Limited

Date: 25.07.2025
Place: New Delhi

केनरा बैंक Canara Bank

A Govt. of India Undertaking

ARM BRANCH - MUMBAI
Canara Bank Building, 4th Floor, Adi Marzban Path, Ballard Estate, Mumbai – 400 001
Email: cb2360@canarabank.com **TEL.** - 022-22065425/30 **WEB:** www.canarabank.com

SALE NOTICE

E-AUCTION SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 READ WITH RULES 8(6) & 9 OF THE SECURITY INTEREST (ENFORCEMENT) RULES 2002.

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/ charged to the secured Creditor, the **Symbolic Possession** of which has been taken by the Authorised Officer of **Canara Bank**, will be sold on "As is where is" and " As is what is" basison **30.08.2025**, for recovery of **Rs.12,75,17,238.49 (Rupees Twelve Crore Seventy Five Lacs Seventeen Thousand Two Hundred Thirty Eight and Paise Forty Nine Only),** and interest thereon from 18.07.2025 due to the ARM Branch of Canara Bank to **M/s. Cardier Foods & Beverages Pvt Ltd.**
The reserve price and the earnest money deposit will be as mentioned below :

Lot	Description of the Property	Reserve Price	Earnest Money Deposit
1	Commercial Shop on the 1st Floor i.e; adm 2678.73 Sq.ft, One Kitta Shop/Hall,Old property No. 329 & NFW Water rate No. 7E, 79/325F & 79/325M made on the part of Complex Situated at Laxmi Complex, Gali Ludhiyana, Dalpat Khirki, Kotwali Road, Mathura, Uttar Pradesh – 2811001.	**Rs. 2,78,21,000/-**	**Rs. 27,82,100/-**
2	Commercial Shop on the 2nd floor (North - East Side), Building known as " Laxmi Complex" on Water Tax No. Old 329, New No. 79/325, situated at Gali Ludhiyana, Dalpat Khirki, Kotwali Road, Mathura, Uttar Pradesh – 2811001.	**Rs. 1,90,54,000/-**	**Rs. 19,05,400/-**

The Earnest Money Deposit shall be deposited on or before **28.08.2025** up to **5 p.m.** Details of EMD and other documents are to be submitted to service provider on or before **28.08.2025** up to **5.00 PM**.
Date up to which documents can be deposited with Bank is **28.08.2025 upto 5.00 p.m.**
For detailed terms and conditions of the sale, please refer the link "E-Auction" provided in Canare Bank's website (www.canarabank.com) or may contact Mr. Sudarshan Joshi, AAssistant General Manager, Canara Bank, ARM Branch, Mumbai (Mob. No. 8655948054) or Mr. Sunil Pratihast (Mob. No. 9511662963) may be contacted during office hours on any working day. **The service provider Baanknet (M/s PSB Alliance Pvt. Ltd), (Contact No. 7046612345/6354910172/ 8291220220/9892219848/ 8160205051)**
Email: support. BAANKNET@psballiance.com. /support.ebkray@procure247.com)."

Sd/-
Authorised Officer
Canara Bank, ARM Branch

Date: 21.07.2025
Place: Mumbai

LITTLE ROCK TRADE AND INVESTMENT LTD.

Regd. Office: B-38, Ground Floor, GHCL House, Institutional Area, Sector-1, Noida, Gautam Budha Nagar, U.P. - 201301
CIN: L522100UP1981PLC202870, Website: www.lrtil.co.in, Email: Ph: +97-120-4939945

NOTICE TO MEMBERS

Notice is hereby given to the Members that the Company has completed the dispatch of postal ballot notice Under Section 110 of the Companies Act, 2013 read with Rule 22 of the Companies (Management and Administration) Rules, 2014, along with postal ballot form and self-addressedpre-paid postage envelope on 24th July, 2025 through courierto the members whose names appear in the register of members as on Saturday, 19th July, 2025 ("Cut-off date") in relation to resolution for seeking approval of the shareholders for the proposed voluntary delisting of the equity shares of the company from the Calcutta Stock Exchange Limited in accordance with the provisions of the Securities and Exchange Board of India (Delisting of Equity Shares) Regulations, 2021 and applicable law ("the proposed resolution") by postal ballot including e-voting by electronic means.
As required by Regulation 44 of SEBI (LODR) Regulations, 2015, the Company has engaged the services of National Securities Depository Limited to provide e-voting facility to the members of the Company.
The Voting through Postal Ballot, including E-voting would commence on 30th July, 2025. The Notice and Postal Ballot Form is also available on the website of the company viz., **www.lrtil.co.in** or on the website of NSDL viz., **www.evoting.nsdl.com**.
The Board of Directors of the Company has Appointed Mr. Vivek Gupta, Practicing Chartered Accountant as "SCRUTINIZER" for conducting the Postal Ballot in a fair and transparent manner. The members are requested to note that the physical Postal Ballot form duly completed and signed should be reached to the Scrutinizer on or before Thursday, 28th August, 2025 by 5:00 P.M.
The Voting facility shall be available from Wednesday, 30th July 2025 from 9:00 A.M. to Thursday, 28th August, 2025 till 05:00 P.M. All Postal Ballot Forms/ electronic votes received after the said date will be treated as reply from such member has not been received. In case a member votes through E-Voting facility as well as send his vote through physical vote, the vote cast through E-voting shall only be considered by the Scrutinizer.
The result of the Postal Ballot shall be announced on Monday, 01st September, 2025 at the registered office of the company. The results declared along with the Scrutinizer's Report will be available on the Company's website viz. **www.lrtil.co.in** and shall also be communicated to Calcutta Stock Exchange Limited where the shares of the company are listed. For and query regarding the voting by Postal Ballot including E-voting, please send an e-mail at **lrtil1981@yahoo.com**

By Order of the Board
For LITTLE ROCK TRADE & INVESTMENT LTD
Sd/-
MOHANAN THRAYIL
DIRECTOR
DIN: 08310232

Place : Noida
Date : 25.07.2025

kotak Kotak Mahindra Bank Limited

Online E – Auction Sale Of Asset

Registered Office: 27 BKC, C 27, G-Block, Bandra Kurla Complex, Bandra (E) Mumbai, Maharashtra, Pin Code-400 051 Branch Office: Kotak Mahindra Bank Ltd,- Plot No. 7, 7th Floor, Sector-125, Noida, U.P- 201313.

Sale Notice For Sale Of Immovable Properties

E-auction sale notice for sale of immovable assets under the securitisation and reconstruction of financial assets and enforcement of security interest act, 2002 under rules 8(5) and 8(6) of the security interest (enforcement) rule, 2002.
Subsequent to the assignment of debt in favour of Kotak Mahindra Bank Limited by " SMFG India Home Finance Company Limited (hereinafter referred to as "SMFG") (formerly known as Fullerton India Home Finance Company Limited) the authorised officer of Kotak Mahindra Bank Limited (hereinafter referred to as "**The Bank/ KMBL/Secured Creditor"**) has taken the physical possession of below described immovable property (hereinafter called the secured asset) mortgaged/charged to the secured creditor on 09.06.2025.
Notice is hereby given to the borrower (s) and co-borrower (s) in particular and public in general that the bank has decided to sale the secured asset through e-auction under the provisions of the sarfaesi act, 2002 on "as is where is", "as is what is", and "whatever there is" basis for recovery of **Rs.25,08,058/- (Rupees Twenty Five Lakh Eight Thousand and Fifty Eight Only) outstanding as on 18.07.2025** along with future applicable interest till realization, under the loan account no: 611738011153469 & 611738311196091; loan availed by Mrs. Babita & Mr. Pintu Das as per below details.

Particular	Detail
Date Of Auction	28.08.2025
Time Of Auction	Between 12:00 Pm To 1:00 Pm With Unlimited Extension Of 5 Minutes
Reserve Price	Rs.14,00,000/- (Rupees Fourteen Lakh Only)
Earnest Money Deposit (EMD):- Rs.1,40,000/- (Rupees One Lakh Forty Thousand Only)	
Last Date For Submission Of Emd With Kyc: 27.08.2025 UP TO 6:00 P.M. (IST)	
Description Of The Secured Asset:- All that piece and parcel of residential property having Plot No.1 of land bearing Plot No. SG-3/360A, measuring in East-21 ft. 6 inch, West- 21 ft. 6 inch, North- 25 ft. & South-25 ft., having land total area of 537.50sq.ft i.e., 49.95sq.mtr, bounded in East-way 13 ft wide, west-property of other person, North- part of plot No. SG-3/360-A & Private part of Plot No.01 & South- Plot No. SG-3/345-A, belonging to Khasra No. 470 m, situated in Shivalik Ganga Vihar Village Salempur Mahdood -1st (within limits of Nagar Palika Shivalik Nagar) Pargana Roorkee Teshil and District Haridwar, Uttarakhand- 249408.	
Known Encumbrances	Nil

The borrowers' attention is invited to the provisions of sub section 8 of section 13, of the act, in respect of the time available, to redeem the secured asset. Borrowers in particular and public in general may please take notice that if in case auction scheduled herein fails for any reason whatsoever then secured creditor may enforce security interest by way of sale through private treaty. In case of any clarification/requirement regarding assets under sale, bidder may contact **Mr. Rahul Rajan (+918745077693) & Mr. Akshit Solanki (+91 7302111608)** for clarifications. Bidder may also contact The Helpline No. (+91-9152219751) for clarifications.For detailed terms and conditions of the sale, please refer to the link https://www.kotak.com/en/bank-auctions.html provided in the bank's website i.e. www.kotak.com and/or on http://bankauctions.in/

Authorized Officer,
Kotak Mahindra Bank Limited

Place : Haridwar Date: 25.07.2025

FCS SOFTWARE SOLUTIONS LIMITED

(CIN: L72100DL1993PLC179154)
Registered Office: 205, 2nd Floor, Agrawal Chamber IV, 27, Veer Sawarker Block, Vikas Marg, Shakarpur, Delhi-110 092
Corporate Office: FCS House, Plot no.83, NSEZ, Noida Dadri Road, Phase II, Gautam Buddha Nagar, Noida-201 305

NOTICE OF ANNUAL GENERAL MEETING AND REMOTE E-VOTING INFORMATION

Notice is hereby given that the 32nd Annual General Meeting (AGM) of the members of FCS Software Solutions Limited will be held on Tuesday, 19th Day of August, 2025 at 11:30 AM through video conference ('VC') / other audio- visual means ('OAVM'), to transact the businesses set out in the Notice of AGM in compliance with the applicable provisions of the Companies Act, 2013 (Act) and Rules framed thereunder and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 (Listing Regulations) read with General Circular No. 09/2024 dated September 19, 2024, 09/2023 dated September 25, 2023, read with previous circulars issued by MCA being Circular No. 10/2022 dated 28th December, 2022 , 14/2020, Circular No.17/2020, Circular No. 20/2020, Circular No. 2/2021, Circular No. 2/2022 ("MCA Circulars") pursuant to latest Circular No. SEBI/HO/CFD/PoD-2PCIR/2024/133 dated 3rd October 2024, Circular No. SEBI/HO/CFD/CFD-PoD-2/P/CIR/2023/167 dated 7th October, 2023, SEBI/HO/ CFD/PoD-2/P/CIR/2023/4 dated 5th January, 2023 issued by Securities and Exchange Board of India ("SEBI") read together with previous circulars issued by SEBI in this regard being Circular Nos. SEBI/HO/CFD/CMD1/CIR/P/2020/79, SEBI/HO/CFD/CMD2/CIR/P/2021/11 and SEBI/HO/CFD/PoD-2/P/CIR/2023/4 issued by SEBI (hereinafter collectively referred to as "MCA Circulars or SEBI Circulars or the Circulars"), Annual General Meeting (AGM) is allowed be held through Video Conferencing (VC) or Other Audio-Visual Means (OAVM) without the physical presence of members at common venue till 30th September, 2025. The Board of Directors of the Company has decided to adopt the above circulars issued by MCA and SEBI in conducting Annual General Meeting of the Company through VC/OAVM.

In compliance with the said MCA Circulars read with the SEBI Circular/s, electronic copies of the Notice of AGM and Annual Report for the financial year ended on 31st March, 2025 have been sent on registered email IDs to all the members, as on Thursday, 24th July, 2025 whose email IDs are registered with the Company/ Depository participant(s). Please note that the requirement of sending physical copy of the Notice of the 32nd AGM and Annual Report to the Members have been dispensed with vide MCA Circular/s and SEBI Circular. The Notice and the Annual Report will also be available on the website of the Company at www.fcsltd.com, and the website(s) of the stock exchanges i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively, where the Company's shares are listed. A letter providing weblink for accessing the Notice of the AGM and the Annual Report will be sent to those members who have not registered their email IDs.

The notice of the AGM contains the instructions regarding the manner in which the shareholders can cast their vote through remote e-voting or by e-voting at the time of AGM and join the AGM through video conference (VC) / other audio- visual means (OAVM)

The members holding shares either in physical form or in dematerialized form, as on the cut-off date i.e. Tuesday, 12th August, 2025, may cast their vote electronically on the Ordinary and Special Businesses as set out in the Notice of AGM through electronic voting systems of MUFG Intime India Private Limited (Formerly Link Intime India Private Limited). All the members are informed that:

1. The Ordinary and the Special Businesses as set out in the Notice of AGM will be transacted through voting by electronic means;
2. The remote e-voting shall commence on Saturday, 16th August, 2025 (09:00 A.M.)
3. The remote e-voting shall end on Monday, 18th August, 2025 (05:00 P.M.).
4. The cut-off date for determining the eligibility to vote by electronic means or at the AGM is **Tuesday, 12th August, 2025** and a person who is not a Member as on the cutoff date should treat this Notice for information purposes only;
5. Person, who acquires shares of the Company and become member of the Company after sending of the Notice of AGM and holding shares and eligible to vote, can follow the process for generating the login ID and password as provided in the Notice of the AGM. If such a person is already registered with MUFG Intime India Private Limited (Formerly known as Link Intime India Private Limited) for e-voting, existing user ID and password can be used for casting vote;
6. Members may note that:
   a) the remote e-voting module shall be disabled by the MUFG Intime India Private Limited (Formerly known as Link Intime India Private Limited) after the aforesaid date and time for voting and once the vote on a resolution is casted by the member, the member shall not be allowed to change it subsequently;
   b) the members who have casted their vote by remote e-voting prior to the AGM may also attend the AGM but shall not be entitled to cast their vote again:
   c) the facility for voting through electronic mode shall be made available at the AGM: and
   d) a person whose name is recorded in the register of members or in the register of beneficial owners maintained by the depositories as on the cut-off date only shall be entitled to avail the facility of remote e-voting as well as voting at the AGM:

In case of any queries including issues and concerns related to remote e-voting and voting at AGM, you may refer the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for Shareholders available at NSDL and CDSL website. Individual Shareholders holding securities in demat mode with NSDL Members facing any technical issue in login can contact NSDL helpdesk by sending a request at evoting@nsdl.co.in or call at toll free no.: 022 - 48867000. Individual Shareholders holding securities in demat mode with CDSL Members facing any technical issue in login can contact CDSL helpdesk by sending a request at helpdesk.evoting@cdslindia.com or contact at 1800-21-09911.

In case shareholders/ members holding securities in physical mode/ Institutional shareholders have any queries regarding e-voting, they may refer the **Frequently Asked Questions ('FAQs')** and **InstaVote e-Voting manual** available at https://instavote.linkintime.co.in/Home/Help, or send an email to enotices@in.mpms.mufg.com or contact on:- **Tel: 022 -4918 6000.**

By order of the Board
For FCS Software Solutions Limited
Sd/-
Deepti Singh
(Company Secretary & Compliance Officer)

Place : Noida
Date : 24/07/2025

kotak KOTAK MAHINDRA BANK LTD.

Registered Office: 27-BKC, C-27, G-Block, Bandra Kurla Complex, Bandra (E), Mumbai- 400 051
Branch Office : EPICAH Mall, 2nd Floor, 68,68/1, Najafgarh Road, Industrial Area, Moti Nagar, New Delhi-110015

DEMAND NOTICE

NOTICE UNDER SECTION 13(2) OF THE SECURTISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002

Notice is hereby given that the following borrower /Co-Borrowers/Guarantor, who have availed loan facilities from **KOTAK MAHINDRA BANK LIMITED (KMBL)** having its branch office at EPICAH Mall, 2nd Floor, 68,68/1, Najafgarh Road, Industrial Area, Moti Nagar, New Delhi-110015, have failed to repay the loan facility wide EMI and /or serve the interest of their credit facilities to KMBL and that their loan accounts has been classified as NPA as per the guidelines issued by Reserve Bank of India. The Borrowers have provided security of the immovable properties to KMBL, the details of which are described herein below. The details of the loan and the amounts outstanding and payable by the borrowers to KMBL as on date are mentioned below.

The borrower /Co-Borrowers /Guarantor as well as the public in general are hereby informed that the undersigned being the Authorized Officer of KMBL, the secured creditor has initiated action against the following borrower /Co-Borrowers / Guarantor under the provisions of the Securitization and Reconstruction of Financial Assets and enforcement of Security Interest Act, 2002 (the SARFAESI Act). If the following borrowers fail to repay the outstanding dues indicated against their names within 60 (Sixty) days of this notice, the undersigned will exercise any one or more of the powers conferred on the Secured Creditor under sub-section (2) of Section 13 of the SARFAESI Act, including power to take possession of the properties and sell the same. The public in general is advised not to deal with property described here below.

Name of the Borrowers / Guarantor & Mortgagor	Details of secured asset (Immovable Property)
1. M/s Aqua Royal Engineering (Borrower & Mortgagor) Through its Proprietor Site- IV, 56, 55, 1st Floor, Sahibabad, Ghaziabad- 201010 **Also at:-** Plot No. 57/1/9, situated at Site- 4, Sahibabad Industrial Area, Ghaziabad (UP)-201010, **2. Mr. Manohar Jha (Co-Borrower)** Site- IV, 56, 55, 1st Floor, Sahibabad, Ghaziabad- 201010 **Also at:-** C-200-D, 2nd Floor, Gurunanak Pura, Laxmi Nagar, Delhi- 110092, **3. Mrs. Runa Jha (Co- Borrower)** Site- IV, 56, 55, 1st Floor, Sahibabad, Ghaziabad-201010	All that part and parcel of the property consisting of : Built up structure on Plot No. 57/1/9, situated at Site- 4, Sahibabad Industrial Area, Ghaziabad, Tehsil & Distt. Ghaziabad (UP) admeasuring 413.36 sq. mtrs. Covered area. Bounded By:- North:- Plot No. 57/8, East:- Plot No. 57/2, South:- Plot No. 57/1/10, West:- Road 40 feet wide
	Loan Account No., Demand Notice Date & Amount
	Loan Account No. LAP18057189 **Demand Notice Date**: 18.07.2025 **Outstanding Amount**: Rs. 51,15,531.96/- (Rupees Fifty One Lakh Fifteen Thousand Five Hundred Thirty One and Paise Ninety Six only), as on 18.07.2025
	NPA Date : 22.07.2021

Date : 25-07-2025
Place: Ghaziabad

For Kotak Mahindra Bank Ltd.,
Authorised Officer

AUTHUM AUTHUM INVESTMENT & INFRASTRUCTURE LIMITED

Regi.Off. : 707, Raheja Centre, Free Press Journal Road, Nariman Point, Mumbai-21. **Ph.:**(022) 6747 2117 **Fax:** (022) 6747 2118 **E-mail:** info@authum.com
Branch Address: Office No-1216-1220, 12th Floor, Naurang House, Plot No-21, Kasturba Gandhi Road, Connaught Place, New Delhi-110001

POSSESSION NOTICE

(As per Rule 8(1) of Security Interest (Enforcement) Rules, 2002)

That pursuant to the approved resolution plan of the Reliance Home Finance Limited. (RHFL) by its Lenders in terms of RBI Circular No. RBI/2018-19/ 203, DBR.No. BP. BC. 45/21.04. 048/2018-19 dated June 7, 2019 on Prudential Framework for Resolution of Stressed Assets, the order of Hon'ble Supreme Court of India dated March 3, 2023 and the Special Resolution passed by the Shareholders on March 25, 2023, RHFL has entered into the agreement to transfer its Business by way of a slump sale on a going concern basis, to Reliance Commercial Finance Limited (Hereinafter referred to as "RCFL") and whereas all the rights and liabilities pertaining to the loan account (s) of the Borrower has/have also been transferred to RCFL.

That RCFL was further acquired by **Authum Investment and Infrastructure Limited.**, in pursuance of the implementation of the Resolution Plan submitted by Authum Investment and Infrastructure Limited on January 15, 2021 for RCFL in terms of the Reserve Bank of India (Prudential Framework for Resolution of Stressed Assets) Directions, 2019.

That furthermore, the Hon'ble National Company Law Tribunal, Mumbai Bench ("NCLT"), approved the Scheme of Arrangement for demerger of lending business of RCFL to Authum Investment & Infrastructure Limited vide its order dated May 10, 2024, in view of which, the lending business and rights and entitlements attached thereto of the RCFL stands be transferred to and vested in Authum Investment and Infrastructure Limited as a going concern.

Whereas the undersigned being the Authorized officer of the Authum Investment and Infrastructure Limited under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of Powers conferred UNDER SECTION 13(2) READ WITH RULE 8 OF THE SECURITY INTEREST (ENFORCEMENT) RULES 2002, ISSUED A DEMAND NOTICE DATED 17.05.2019 CALLING UPON THE BORROWER (S) /CO-BORROWER(S): 1. OMVEER SINGH, 2. SHAILENDER KUMAR, 3. RAJESH DEVI, ALL ARE AT FLAT NO - 1501 15TH FLOOR TOWER - 1 NOVENA GREEN TECHZONE -4 GREATER NOIDA WEST-201306 NOIDA UTTAR PRADESH-201306 VIDE LOAN ACCOUNT NO. RHAHDEL000073067 TO REPAY THE AMOUNT MENTIONED IN THE NOTICE BEING RS.2460940/- (RUPEES TWENTY FOUR LAKH SIXTY THOUSAND NINE HUNDRED FORTY ONLY) AS ON 17.05.2019 against Loan Agreement within 60 days from the date of receipt of the said notices. The Borrower(s)/Co-borrower(s) having failed to repay the amount, notice is hereby given to the Borrower(s)/Co-Borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said rules on this 23.07.2025. The Borrower(s)/ Co-Borrower(s) in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Authum Investment and Infrastructure Limited for a total amount of Rs.5789025.76/- (Rupees Fifty Seven Lakh Eighty Nine Thousand Twenty Five Only) as on 22.07.2025 and Interest, cost, expenses and other charges thereon as per loan agreement. The Borrower/co-borrowers/Mortgagor(s) attention is invited to the provision of Section 13(8) of the SARFAESI Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF IMMOVABLE PROPERTY

ALL THE PIECE AND PARCEL OF THE PROPERTIES BEARING FLAT NO. 1501, 15TH FLOOR TOWER-1 NOVENA GREEN TECHZONE-4 GREATER NOIDA WEST 201306, GREATER NOIDA.

Date : 23.07.2025 **Sd/-, Authorized Officer**
Place : Greater Noida **Authum Investment & Infrastructure Limited**

BSL LIMITED

CORPORATE IDENTITY NUMBER (CIN): L24302RJ1970PLC002266
Registered Office: Post Box No. 16-17, Mandpam, Bhilwara – 311 001 (Rajasthan)
Phone: +91-1482-245000; **E-mail:** accounts@bslsuitings.com, **Website:** www.bslltd.com

NOTICE OF THE 54TH ANNUAL GENERAL MEETING AND E-VOTING INFORMATION

In continuation to our newspaper advertisement dated 06th July, 2025, Notice is hereby given that **54th Annual General Meeting ('AGM') of BSL LIMITED ('the Company')** will be held on **Thursday, 28th August, 2025** at **4:00 p.m. (IST) through Video Conferencing ('VC') / Other Audio Visual Means ('OAVM')** without physical presence of members at the AGM venue to transact businesses as set out in the notice of AGM. The venue of the AGM shall be deemed to be the Registered Office of the Company at Post Box No. 16-17, Mandpam, Bhilwara – 311001 (Rajasthan).

In accordance with the General Circular no. 20/2020 dated 5th May, 2020 read with General Circular No. 09/2024 dated 19th September 2024 and other relevant circulars issued by Ministry of Corporate Affairs ('MCA Circulars') and Circular No. SEBI/HO/CFD/CFD-PoD-2/P/CIR/2024/133 dated 3rd October, 2024, and other relevant circulars issued by the Securities and Exchange Board of India ("SEBI Circulars"), the Notice of the 54th AGM and the Annual Report of the Company including financial statements for the financial year 2024-25 along with Board's Report, Auditor's Report and other documents required to be attached thereto, have been sent on 24th July, 2025 through electronic mode to the members of the Company whose email addresses are registered with the Company/ National Securities Depository Limited ("NSDL") and Central Depositories Services (India) Limited ("CDSL") (collectively referred to as "Depositories")/Registrar & Transfer Agent ("RTA"). The Company, in accordance with the Regulation 36(1)(b) of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 has also sent a letter on July 24, 2025 to the shareholders who have not registered their email IDs with the Company, providing a direct web link/path and QR Code to access the Notice of AGM and the Annual Report of FY 2024-25. Physical copy of the Notice along with accompanying documents will be sent to those Members who request for the same.

The Annual Report and Notice of 54th AGM are also available on the Company's website i.e. **www.bslltd.com**, websites of the Stock Exchanges where the shares of the Company are listed, i.e. BSE Limited and National Stock Exchange of India Limited at **www.bseindia.com** and **www.nseindia.com** respectively and on the website of National Securities Depository Limited (NSDL), appointed by the Company for providing remote e-voting/ e-voting facility at the AGM at **www.evoting.nsdl.com**.

Further, Members may directly access the Annual Report for FY 2024-25 at the following link and QR Code:

https://static1.squarespace.com/static/6206a24e38ca4200c0141c78/t/6881fac5b9fb7b4d1774d2cc/1753348829020/BSL+%28AR+2024-25%29_for+web.pdf

Members may further note that:

a. The businesses set out in the notice of AGM, will be transacted through remote e-voting or e-voting facility at the AGM.
b. The voting rights of the members shall be in proportion to their share in the paid up equity share capital of the Company as on the cut-off date i.e. **Thursday, August 21, 2025**. A person whose name is recorded in the Register of Members/Beneficial owners as on the cut-off date shall only be entitled to avail the facility of remote e-voting/e-voting at the AGM and a person who is not a member as on the cut- off date should treat the Notice of AGM for information purpose only.
c. The Register of Members and Share Transfer Books of the Company will remain closed from **Friday, 22nd August, 2025 to Thursday, 28th August, 2025 (both days inclusive)** for the purpose of AGM and for payment of final dividend for FY 2024-25, if declared at AGM.
d. The Members, whose names appear in the Register of Members/list of Beneficial Owners as on **Thursday, August 21, 2025,** i.e. the record date, will be paid the Final Dividend of Rs. 0.80 per Equity Share of the face value of Rs.10 each for the financial year 2024-25, as recommended by the Board, if declared at the 54th AGM of the Company, within 30 days from the date of AGM.
e. The notice of AGM inter-alia includes the process and manner of remote e-voting/e-voting and instructions for participation in the AGM.
f. The remote e-voting period commences on **Sunday, the 24th August, 2025 at 9:00 A.M. and ends on Wednesday, the 27th August, 2025 at 5:00 P.M.** The remote e-voting shall not be allowed beyond the said date and time.
g. Electronic Voting Event Number (EVENT): 134486
h. Any person who acquire shares and become member of the Company after dispatch of notice and holding shares as on cut-off date i.e. **Thursday, August 21, 2025** may obtain login Id and password by sending a request over email at **evoting@nsdl.com** mentioning demat account number/ folio number, PAN, name and registered address. However, Members who are already registered with NSDL for e-voting can use their existing User id and Password for casting their vote through remote e-voting/e-voting at the AGM.
i. Manner of voting for members holding shares in physical form, dematerialized form or who have not registered their e-mail address with the Company is provided in the Notice of AGM, which is also available on the website of the Company at **www.bslltd.com**.
j. The facility of e-voting shall be made available at the AGM and Members attending the AGM who have not already cast their vote, may cast their vote electronically on business(es) set forth in the notice of AGM. Further, members who have cast their vote by remote e-voting prior to the AGM may attend the AGM through VC/OAVM but shall not be eligible to vote at the AGM.
k. CS Manoj Maheshwari (FCS: 3355), Practising Company Secretary, has been appointed as the Scrutinizer and failing him FCS Priyanka Agarwal (FCS: 11138), Practising Company Secretary, as Alternate Scrutinizer, to scrutinize the remote e-voting and polling process to be carried out at this AGM in a fair and transparent manner.
l. The results shall be declared not later than two working days from conclusion of the meeting by posting the same on the website of the Company (**www.bslltd.com**), website of NSDL (**www.evoting.nsdl.com**) and by filing with BSE Ltd. and National Stock Exchange of India Ltd. It shall also be displayed on the Notice Board at the Registered Office & Corporate Office of the Company. Subject to the requisite number of votes, the Resolutions shall be deemed to be passed on the date of the AGM i.e. **28th August, 2025.**

Members who have not registered their email-id and/or Bank details are requested to register the same by following the procedure given below:

SHAREHOLDERS WITH PHYSICAL HOLDING

Shareholders have to fill the Form ISR-1, ISR-2 and other forms for updating their E-mail address/Mobile no./Bank Account particulars and other details, if yet not updated by them, and sent the same duly completed in all respect to the **RTA of the Company i.e. MCS Share Transfer Agent Limited (Unit: BSL Limited), 179-180, DSIDC Shed, 3rd Floor, Okhla Industrial Area, Phase-I, New Delhi-110020**, Phone no. 011-41406149-52. The said forms can be downloaded from the website of the Company i.e. **www.bslltd.com** under head **Investors > Intimation to Shareholders Holding Shares in Physical Mode.**

SHAREHOLDERS WITH DEMAT HOLDING

a) Please contact your Depository Participant (DP) and register your E-mail address / Mobile No. / PAN / Bank Account particulars in case the same are yet not updated in your demat account, as per the process advised by your DP.
b) In case E-mail address / Mobile No. are updated but presently you have Opted for "email RTA download flag as "No" in your demat account, you can contact your DP for email download flag as "Yes" so that you can be able to receive the various communication sent through e-mail by the

चोलामंडलम इन्वेस्टमेंट एण्ड फाइनेंस कम्पनी लिमिटेड

Chola

कॉर्पोरेट कार्यालय : "चोला क्रेस्ट" सी54 एवं 55, सुपर बी-4, थिरु वी का इंडस्ट्रियल एस्टेट, गुईडी, चेन्नई-600032
चण्डीगढ़ शाखा: एससीओ नंबर 350-351-352, तीसरी मंजिल, सेक्टर 34 ए चंडीगढ़ -160022
पानीपत शाखा : एस.सी.ओ. 9, सेक्टर 25, हुडा, मलिक पेट्रोल पम्प के पीछे, जी.टी. रोड, पानीपत-132103

कब्जा सूचना नियम - 8(1) के तहत

जैसा कि अधोहस्ताक्षरी ने वित्तीय आस्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 के तहत मैसर्स चोलामण्डलम इन्वेस्टमेंट एण्ड फाइनेंस कम्पनी लिमिटेड का अधिकृत प्राधिकारी होने के नाते तथा प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 9 के साथ पठित धारा 13(12) के तहत प्रदत्त शक्तियों के उपभोग में नीचे कॉलम (बी) में सूचित नाम वाले कर्जदारों से नीचे कॉलम (डी) में सूचित बकाया राशि तथा उस पर ब्याज का कथित सूचना की प्राप्ति की तिथि से 60 दिनों के भीतर पुनर्भुगतान करने को कहते हुए कॉलम (सी) में निर्दिष्ट तिथियों पर मांग सूचनाएं जारी की थीं।

कर्जदारों द्वारा राशि का पुनर्भुगतान करने में असफल होने के कारण, एतद्वारा विशेष रूप से कर्जदारों को तथा जनसामान्य को सूचना दी जाती है कि अधोहस्ताक्षरी ने नियमों के नियम 9 के साथ पठित अधिनियम की धारा 13(4) तथा उसके तहत निर्मित नियमों द्वारा प्रदत्त शक्तियों के उपभोग में यहां नीचे कॉलम (ई) में वर्णित कम्पनी के पास बंधक सम्पत्तियों पर कॉलम (एफ) में वर्णित सम्बन्धित तिथियों पर कब्जा कर लिया है।

विशेष रूप से कर्जदारों को तथा जनसामान्य को एतद्वारा नीचे कॉलम (ई) में वर्णित सम्पत्तियों के साथ कोई संव्यवहार न करने की चेतावनी दी जाती है और ऐसा कोई संव्यवहार कॉलम (डी) में वर्णित राशि एवं ब्याज सहित अन्य प्रभारों के लिए मैसर्स चोलामंडलम इन्वेस्टमेंट एण्ड फाइनेंस कम्पनी लिमिटेड के प्रभार के अध्यधीन होगा।

प्रतिभूतिकरण अधिनियम की धारा 13(8) के तहत कर्जदार बिक्री की अधिसूचना से पूर्व समस्त लागतों, प्रभारों एवं व्ययों सहित सम्पूर्ण बकायों का भुगतान करके प्रतिभूत आस्ति विमोचित कर सकते हैं।

क्र. सं.	कर्जदार का नाम तथा पता और ऋण खाता संख्या	मांग सूचना की तिथि	बकाया राशि	कब्जाकृत सम्पत्ति का विवरण	कब्जे की तिथि
A	B	C	D	E	F
1.	ऋण खाता संख्या **HE01PAN00000046073** कर्जदार एवं सह-कर्जदार:- **1. संदीप कुमार पुत्र राम कुमार सिंह, 2. पूजा रानी पत्नी संदीप कुमार, दोनों निवासी:** मकान संख्या 15/2, महम रोड, विश्वकर्मा कॉलोनी, गोहाना, सोनीपत, हरियाणा-131301। **3. मेसर्स दीप चंद ट्रॉली वर्क्स, इसके मालिक (संदीप कुमार)** के माध्यम से, **पता:** वार्ड संख्या 15, महम रोड, विश्वकर्मा कॉलोनी, गोहाना, सोनीपत, हरियाणा-131301	14/05/2025	14/05/2025 तक रु. 96,51,172/-, तथा उस पर अतिरिक्त ब्याज	**संपत्ति 1:** मौजा गोहाना, विश्वकर्मा कॉलोनी गोहाना, जिला सोनीपत में स्थित 27 वर्ग गज के मकान का समस्त भाग, जिसका पंजीकरण हस्तांतरण विलेख के माध्यम से हुआ है, जिसका दस्तावेज संख्या 4307 दिनांक 15/09/2014 है। **संपत्ति 2:** मौजा गोहाना, विश्वकर्मा कॉलोनी गोहाना, जिला सोनीपत में स्थित 37 वर्ग गज के मकान का समस्त भाग, जिसका पंजीकरण हस्तांतरण विलेख के माध्यम से हुआ है, जिसका दस्तावेज संख्या 4305 दिनांक 15/09/2014 है। **संपत्ति 3:** मौजा गोहाना, विश्वकर्मा कॉलोनी गोहाना में स्थित 70 वर्ग गज की दुकान का समस्त भाग, जिसका पंजीकरण हस्तांतरण विलेख के माध्यम से हुआ है, जिसका दस्तावेज संख्या 4115 दिनांक 09/09/2014 है।	22.07.2025

तिथि : 25/07/2025
स्थान : चण्डीगढ़/पानीपत

अधिकृत प्राधिकारी
मैसर्स चोलामण्डलम इन्वेस्टमेंट एण्ड फाइनेंस कम्पनी लिमिटेड

ऐक्सिस बैंक लि0 — कब्जे की नोटिस

रिटेल एसेट्स सेन्टर: प्रथम तल, जी-4/5 बी सेक्टर-4, गोमती नगर विस्तार, लखनऊ उ0प्र0-226010
रजिस्टर्ड ऑफिस: **"त्रिशूल"**-तृतीय तल, समर्थेश्वर मंदिर के सामने, लॉ गार्डन के पास, एलिसब्रिज, अहमदाबाद-380006

जबकि, अधोहस्ताक्षरी, **ऐक्सिस बैंक लि0** के प्राधिकारी, ने सिक्योरिटाइजशन एण्ड रिकन्स्ट्रक्शन ऑफ फाइनेन्शियल एसेट्स एण्ड एन्फोर्समेंट ऑफ सिक्योरिटी इंटरेस्ट एक्ट 2002 के अन्तर्गत तथा सिक्योरिटी इंटरेस्ट (इंफोर्समेंट) रूल्स, 2002 के नियम 3 के साथ पठित धारा 13(12) के अन्तर्गत प्रदत्त शक्तियों का प्रयोग करते हुए उक्त एक्ट की धारा 13(2) के अन्तर्गत मांग नोटिस जारी किये गये। निम्न वर्णित उधारकर्ता राशि का भुगतान करने में असफल रहे है, अतः निम्न वर्णित उधारकर्ताओं को विशेष रूप से एवं सर्वसाधारण को एतद्द्वारा सूचित किया जाता है कि अधोहस्ताक्षरी ने उन्हें उक्त नियमों के नियम 8 के साथ पठित उक्त एक्ट की धारा 13(4) के अन्तर्गत प्रदत्त शक्तियों का प्रयोग करते हुए कब्जा ले लिया है। निम्न वर्णित उधारकर्ताओं को विशेष रूप से तथा सर्वसाधारण को एतद्द्वारा सावधान किया जाता है कि निम्न सम्पत्ति के साथ कोई सौदा न करें तथा निम्न सम्पत्ति के साथ किया जाने वाला कोई भी सौदा नीचे वर्णित बकाया राशि पर अतिरिक्त ब्याज, आकस्मिक व्यय, लागत, प्रभार इत्यादि सहित **ऐक्सिस बैंक लि.** के बंधक के विषयाधीन होगा। ऋणी/सह-ऋणी/बंधककर्ता एवं जमानतकर्ता का ध्यान सरफेसी एक्ट की धारा 13(8) की ओर आकृष्ट किया जाता है कि तय समय सीमा में बन्धक सम्पत्ति को रीडीम (मोचन) कर सकते हैं।

खातेदार(रों)/गारन्टर(रों) के नाम एवं पता	बंधक/प्रभारित सम्पत्ति(यों) का विवरण	मांग सूचना नोटिस की तिथि	कब्जा तिथि	मांग नोटिस के अनुसार बकाया राशि
ऋणी:1. मैसर्स शक्ति एजेन्सी, अपने पार्टनरों के माध्यम से, **सह-ऋणी/गारंटर: 1(ए)** श्रीमती रागिनी मिश्रा पत्नी श्री सरोज कुमार मिश्रा, **दोनों का पता-1.** एम 2/24, शास्त्री नगर, सिगरा वाराणसी-221010, **दोनों का पता-2.** प्लॉट नं. 249/2, वीएनएस एन्क्लेव, महरौली, वाराणसी, उत्तर प्रदेश, **गारंटर/बंधककर्ता: 1(बी)** श्री मनोज कुमार मिश्रा पुत्र श्री दूधनाथ मिश्रा, **1(सी)** श्री राज कुमार मिश्रा पुत्र श्री दूधनाथ मिश्रा, **दोनों का पता-1.** एम 2/24, शास्त्री नगर, सिगरा वाराणसी-221010, **दोनों का पता-2.** प्लॉट नं0 249/2, वीएनएस एन्क्लेव, महरौली, वाराणसी, उत्तर प्रदेश, **दोनों का पता-3.** आराजी नं0 85/3 एवं 85/4 परमानन्दपुर, शिवपुर, वाराणसी, उ.प्र., **2.** श्री प्रमोद कुमार मिश्रा, **3.** स्व. श्री सरोज कुमार मिश्रा (मृतक के बाद से) पुत्र श्री दूधनाथ मिश्रा, अपने कानूनी उत्तराधिकारी/यों के माध्यम से, **दोनों का पता-1.** एम 2/24, शास्त्री नगर, सिगरा वाराणसी-221010, **दोनों का पता-2.** आराजी नं0 85/3 एवं 85/4 परमानन्दपुर, शिवपुर, वाराणसी, उ.प्र., **4.** स्व. श्री दूधनाथ मिश्रा (मृतक के बाद से) पुत्र गंगा प्रसाद मिश्रा अपने कानूनी उत्तराधिकारी/यों के माध्यम से, **पता**-एम 2/24, शास्त्री नगर, सिगरा वाराणसी-221010, **5.** स्व. श्रीमती गिरिजा मिश्रा (मृतक के बाद से) पत्नी श्री दूधनाथ मिश्रा अपने कानूनी उत्तराधिकारी/यों के माध्यम से, **पता-1.** एम 2/24, शास्त्री नगर, सिगरा वाराणसी-221010, **पता-2.** आराजी नं0 871, छत्रीपुर, परगना शिवपुर, वाराणसी, उत्तर प्रदेश	**सम्पत्ति-1** परिवर्तित भूमि/सम्पत्ति (आवासीय/वाणिज्यिक) एरिया-1465 वर्ग फीट के ऐसे सभी एवं खण्ड, आराजी नं0 871 स्थित छत्रीपुर, परगना शिवपुर, वाराणसी उत्तर प्रदेश, सम्पत्ति स्व0 श्रीमती गिरिजा देवी पत्नी स्व0 श्री दूधनाथ मिश्रा के नाम, **चौहद्दी**-पूर्व-कच्चा रास्ता 10 फीट चौड़ा, पश्चिम-आशुतोष सिंह की भूमि, उत्तर-सरोज कुमार एवं अन्य की भूमि, दक्षिण-प्रतिमा सिंह की भूमि	06.05.2025	22.07.2025	**रू0 3,08,07,488.00** दि. 26.12.2023 तक + ब्याज एवं अन्य खर्चे **एवं रू0 15,99,831.69** दि. 08.02.2024 तक + ब्याज एवं अन्य खर्चे
	सम्पत्ति-2 परिवर्तित भूमि/सम्पत्ति (आवासीय/वाणिज्यिक) एरिया-5220 वर्ग फीट के ऐसे सभी भाग एवं खण्ड, स्थित चक नं. 22 के अन्तर्गत, आराजी नं0 85/3 एवं 85/4 मौजा परमानन्दपुर परगना शिवपुर, वाराणसी, उत्तर प्रदेश, सम्पत्ति स्व0 श्री सरोज कुमार मिश्रा, श्री मनोज कुमार मिश्रा, श्री राज कुमार मिश्रा, श्री प्रमोद कुमार मिश्रा सभी पुत्र स्व0 श्री दूधनाथ मिश्रा के नाम, **चौहद्दी**-पूर्व-गायत्री देवी की भूमि, पश्चिम-अशोक कुमार की भूमि, उत्तर-केदार की भूमि, दक्षिण-चक रोड 7 फीट चौड़ा			
	सम्पत्ति-3 परिवर्तित भूमि/सम्पत्ति (आवासीय/वाणिज्यिक) एरिया-654 वर्ग फीट के ऐसे सभी भाग एवं खण्ड, मकान नं. एम 2/24, द्वितीय तल, शास्त्री नगर आवास विकास क्षेत्र में, मोहल्ला लल्लापुर, वार्ड चेतगंज, वाराणसी सिटी उत्तर प्रदेश, सम्पत्ति स्व0 श्री दूधनाथ मिश्रा पुत्र गंगा प्रसाद मिश्रा के नाम, **चौहद्दी**-पूर्व-वी.डी.ए. की सर्विस लेन, पश्चिम-काशी विद्यापीठ रोड, उत्तर-सीढियों का सामान्य भाग उसके बाद फ्लैट नं. एम/23, दक्षिण-फ्लैट नं. एम 2/25			

दिनांक: 25.07.2025 — **प्राधिकृत अधिकारी, एक्सिस बैंक लि0**

चोलामंडलम इंवेस्टमेंट एण्ड फाइनेंस कंपनी लिमिटेड

Chola

निगमित कार्यालय : चोला क्रेस्ट, सी54 एवं सी55, सुपर बी-4, थिरू वि का इंडस्ट्रियल एस्टेट, गिंडी, चेन्नई - 600032, शाखा कार्यालय : द्वितीय तल, जेजे टॉवर, 69-राजपुर रोड, राम तीरथ आश्रम के निकट, सचिवालय मुख्य द्वार के सामने, देहरादून- 248001, शाखा कार्यालय : द्वितीय तल, 13, विवेकानन्द मार्ग, आवास विकास, रुद्रपुर (यूएस नगर) उत्तराखंड 263153, शाखा कार्यालय : मकान नं. 4/4, द्वितीय तल, बालाजी टॉवर, भगवान मोटर्स के पास, दिल्ली रोड, सहारनपुर (यूपी), पिन 247001, शाखा कार्यालय : प्रथम तल, एस्तोगी कॉम्प्लेक्स, आईडीबीआई बैंक के पास, मंझोला दिल्ली रोड, मुरादाबाद- 244001

वित्तीय परिसंपत्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम 2002 की धारा 13(2) के अंतर्गत मांग सूचना

आपको, नीचे उल्लिखित उधारकर्ता / बंधककर्ता को एतद्द्वारा सूचित किया जाता है कि कंपनी ने आपके विरुद्ध वित्तीय परिसंपत्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम 2002 के तहत कार्यवाही शुरू की है और आपको अधिनियम की धारा 13 (2) के तहत पंजीकृत डाक द्वारा भेजी गयी सूचना उधारकर्ता/ओं द्वारा पावती बिना वितरित हुए बिना वापस आ गयी है। इसलिए, आपको एतद्द्वारा सूचना लेने और इस प्रकाशन की तिथि से 60 दिनों के भीतर उक्त खाते के समक्ष उल्लिखित बकाया ऋण राशि का भुगतान उस पर अर्जित ब्याज के साथ करने के लिए कहा जाता है, ऐसा न करने पर कंपनी अधिनियम की धारा 13 की उप-धारा (4) के तहत अपने अधिकार का प्रयोग करके ब्याज और लागतों के साथ अपनी बकाया राशि वसूलने के लिए नीचे उल्लिखित प्रतिभूति को प्रवर्तित करके आपके विरुद्ध आगे बढ़ेगी। यह उल्लेख करने की आवश्यकता नहीं है कि यह सूचना कंपनी के पास उपलब्ध किसी अन्य उपाय के पूर्वाग्रह के बिना आपको संबोधित की गई है।

उधारकर्ता / ओं के नाम तथा पते	ऋण राशि	मांग सूचना की तिथि तथा बकाया राशि	संपत्ति / प्रतिभूत परिसंपत्ति का विवरण
ऋण खाता संख्या- **ML01DDN00000075414** उधारकर्ता एवं सह-उधारकर्तागण :- 1. अमन कुमार पुत्र वीरेंद्र पाल सिंह 2. पूजा आर. पत्नी अमन कुमार 3. मैसर्स इन्फिनिटी यूनिसेक्स सैलून, अपने स्वामी (अमन कुमार) के माध्यम से, पता : 62 सोसाइटी एरिया, क्लेमेंट टाउन, सुभाष नगर, निकट राज सप्लायर, देहरादून 248002, अन्य पता यह भी : 140 राघव पुरम लेन नंबर 3, सहारनपुर, 247001, 4. मैसर्स इन्फिनिटी यूनिसेक्स सैलून, अपने स्वामी (अमन कुमार) के माध्यम से, पता : प्रथम तल, पंखोली टॉवर, कारगी चौक, देहरादून 248001	रु. 42,00,000/-	17-07-2025 और रु. 44,00,700/- 17-07-2025 के अनुसार, राशि पर भावी ब्याज सहित	संपत्ति की अनुसूची :- समस्त संपत्ति 83.61 वर्ग मीटर क्षेत्रफल जो प्लॉट संख्या 6, खसरा संख्या 94, दारा मिलकाना स्वाद सहारनपुर दर आबादी, देव बिहार कॉलोनी के पास, सहारनपुर में उप-पंजीयक 3, सहारनपुर के अंतर्गत बही संख्या 1, जिल्द संख्या 1345, पृष्ठ 349 से 378, क्रमांक 2001 पर दिनांक 17/04/2010 के अंतर्गत पंजीकृत।
ऋण खाता संख्या :- **HE01MRR00000085503** और **HE01MRR00000086471** उधारकर्ता और सह-उधारकर्तागण :- 1. मोहम्मद वसीम पुत्र अब्दुल सलाम 2. वेयी खान 3. फहीम खान पुत्र वसीम खान 4. नूरजहाँ 5. मैसर्स दीवान जी ट्रांसपोर्ट कंपनी अपने स्वामी (मोहम्मद वसीम) के माध्यम से, निवासी- 00 सराय सड़क सिरसी, देहात संभल, मुरादाबाद, 244301, उत्तर प्रदेश 6. मैसर्स दीवान जी ट्रांसपोर्ट कंपनी, अपने स्वामी (मोहम्मद वसीम) के माध्यम से, निवासी- आजाद नगर, थाना मझोला, मुरादाबाद, 244301, उत्तर प्रदेश	रु. 51,00,000/- और रु. 2,00,000/-	11-07-2025 और रु. 55,62,708/- 11-07-2025 के अनुसार, राशि पर भावी ब्याज सहित	सभी संपत्ति का उपयोग, कुल क्षेत्रफल 401.08 वर्ग मीटर, खसरा संख्या 456, गाँव मोहम्मदपुर बस्तौर, तहसील बिलारी और जिला मुरादाबाद, उत्तर प्रदेश में स्थित संपत्ति 1- क्षेत्रफल 175.54 वर्ग मीटर, उप-पंजीयक बिलारी मुरादाबाद के कार्यालय में विधिवत पंजीकृत उपहार विलेख, बही संख्या 1, जिल्द संख्या- 7753, पृष्ठ संख्या 133 से 144, क्रम संख्या 4905, दिनांक 20/04/2024, संपत्ति 2- क्षेत्रफल 175.54 वर्ग मीटर ,सुधार विलेख, उप-पंजीयक बिलारी मुरादाबाद के कार्यालय में विधिवत पंजीकृत, बही संख्या 1, जिल्द संख्या- 7921, पृष्ठ संख्या 399 से 406, क्रम संख्या 11029, दिनांक 30/08/2024 संपत्ति 3- क्षेत्रफल 25.00 वर्ग मीटर, विक्रय विलेख, उप-पंजीयक बिलारी मुरादाबाद के कार्यालय में विधिवत पंजीकृत, बही संख्या 1, जिल्द संख्या- 7753, पृष्ठ संख्या 71 से 82, क्रम संख्या 4900 दिनांक 20/04/2024 संपत्ति 4- क्षेत्रफल 25.00 वर्ग मीटर, बिक्री विलेख उप-पंजीयक कार्यालय बिलारी मुरादाबाद में विधिवत पंजीकृत, बही संख्या 1, जिल्द संख्या - 4539 पृष्ठ संख्या 373 से 386, क्रम संख्या 2686 दिनांक 17/03/2016
ऋण खाता संख्या : **HE01KAS00000049682** एवं **HE01KAS00000083157** उधारकर्ता और सह-उधारकर्तागण :- 1. शिवम गुप्ता पुत्र संजय कुमार गुप्ता, 2. संजय कुमार गुप्ता पुत्र राजेंद्र प्रसाद गुप्ता, 3. सार्थक गुप्ता पुत्र संजय कुमार गुप्ता, 4. चारू गुप्ता पत्नी शिवम गुप्ता, 5. मैसर्स शिवम आभूषण केंद्र, अपने स्वामी (शिवम गुप्ता) के माध्यम से, निवासी- वार्ड नंबर 4, गांधी नगर, बाजपुर, उधम सिंह नगर, 262401, उत्तराखंड, अन्य पता यहां भी : टी 517 डी, 19 हिल मार्ग, बलजीत नगर, गुरुद्वारा के पास, दिल्ली, 110008, 6. मैसर्स शिवम आभूषण केंद्र, अपने स्वामी (शिवम गुप्ता) के माध्यम से, निवासी शिवपुरी रोड, रुस्तम नगर, छपरा, स्वार, रामपुर, 244924	रु. 17,00,000/- और रु. 7,00,000/-	11-07-2025 और रु. 24,91,235.00/- 11-07-2025 के अनुसार, राशि पर भावी ब्याज सहित	सभी संपत्तियाँ, जो खसरा संख्या 208/2 मिन., खाता संख्या 00333 पर, गाँव मुंडिया पित्तौर, तहसील बाजपुर, जिला- यू.एस. नगर में स्थित हैं, जिनका क्षेत्रफल 145.72 वर्ग मीटर अर्थात 1568 वर्ग फुट है, जो बिक्री विलेख बही संख्या 1, जिल्द संख्या 3316 पृष्ठ संख्या 181 से 208 पर क्रम संख्या 4859 पर दिनांक 18-10-2021 को उप-पंजीयक बाजपुर में पंजीकृत है, तथा निम्नानुसार परिसीमित है :- पूर्व- रास्ता 3.66 मीटर चौड़ा, पश्चिम- शेर मोहम्मद की संपत्ति, उत्तर- विक्रेता की संपत्ति, दक्षिण- रिंकू वर्मा और सुषमा वर्मा की संपत्ति।

दिनाँक : 25-07-2025
स्थान : देहरादून / ऋषिकेश / यू एस नगर / मुरादाबाद

प्राधिकृत अधिकारी
चोलामंडलम इंवेस्टमेंट एण्ड फाइनेंस कंपनी लिमिटेड

यूनिटी स्मॉल फाइनेंस बैंक लिमिटेड

UNITY

कॉर्पोरेट कार्यालय: सेंट्रम हाउस, विद्यानगरी मार्ग, कलिना, सांताक्रूज (पूर्व) मुंबई - 400 098

सांकेतिक कब्जा सूचना (अचल संपत्तियों हेतु) नियम 8(1) देखें

जबकि, अधोहस्ताक्षरी ने वित्तीय आस्तियों के प्रतिभूतिकरण और पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 के तहत यूनिटी स्मॉल फाइनेंस बैंक लिमिटेड के प्राधिकृत अधिकारी होने के नाते तथा प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 3 के साथ पठित धारा 13(12) के तहत प्रदत्त शक्तियों का प्रयोग करते हुए नीचे वर्णित दिनांक को मांग सूचना जारी की थी जिसमें कर्जदार/सह-कर्जदार और गारंटरों को उक्त नोटिस प्राप्त होने की तिथि से 60 दिनों के भीतर राशि चुकाने का आह्वान किया गया। कर्जदार/सह-कर्जदार और गारंटर राशि चुकाने में विफल रहे हैं, इसलिए कर्जदार/सह-कर्जदार और गारंटर को तथा सामान्य रूप से जनता को नोटिस दिया जाता है कि उक्त अधिनियम के नियम 8 के साथ पठित धारा 13(4) के तहत प्रदत्त शक्तियों का प्रयोग करते हुए अधोहस्ताक्षरी ने नीचे वर्णित संपत्ति पर कब्जा कर लिया है।

जनसामान्य को तथा विशेष रूप से कर्जदार(रों)/सह-कर्जदार(रों)/जमानती(यों) को आगाह किया जाता है कि वे संपत्ति के साथ लेनदेन न करें और संपत्ति के साथ कोई भी लेनदेन राशि और उस पर ब्याज के लिए यूनिटी स्मॉल फाइनेंस बैंक लिमिटेड के प्रभार के अधीन होगा।

प्रतिभूत संपत्तियों को विमोचित करने के लिए उपलब्ध समय के संबंध में कर्जदार(रों)/सह-कर्जदार(रों)/जमानती(यों) का ध्यान अधिनियम की धारा-13 की उप-धारा 8 के प्रावधानों की ओर आकर्षित किया जाता है।

कर्जदार/सह-कर्जदार/गारंटर का नाम तथा ऋण खाता संख्या	मांग नोटिस की तिथि एवं बकाया राशि
1. श्री श्यामलाल शिक्षा समिति (कर्जदार) 2. अनीता यादव (सह-कर्जदार एवं बंधककर्ता) एवं 3. वीरेश यादव (सह-कर्जदार) 4. चंद्र शेखर आजाद महाविद्यालय (सह-कर्जदार) ऋण खाता संख्या: - **USFBDELL0AN000005015963** सांकेतिक कब्जे की तिथि: 21/07/2025	मांग सूचना तिथि 15.04.2025, राशि रु. 47,20,769.06/- (रुपये सैंतालीस लाख बीस हजार सात सौ उनहत्तर तथा छः पैसे मात्र) 11/04/2025 तक तथा प्रयोज्य ब्याज एवं अन्य प्रभार सहितसांकेतिक कब्जे की तिथि: 21/07/2025

बंधक संपत्तियों/प्रतिभूत परिसंपत्ति(यों) का विवरण: अचल संपत्ति का समस्त भाग, भूमि गाटा संख्या 781-के क्षेत्रफल 0.015 हेक्टेयर, तथा गाटा संख्या 903-के, क्षेत्रफल 2.733 हेक्टेयर, भूमि क्षेत्रफल 0.285 हेक्टेयर में से, 0.428 हेक्टेयर में से, गाटा संख्या 94 और भूमि क्षेत्रफल 0.2175 हेक्टेयर में से, 0.8700 हेक्टेयर में से, गाटा संख्या 0.037 में से, कुल क्षेत्रफल 3.2505 हेक्टेयर, मौजा आलमपुर फतेहपुर परगना गंगीरी तहसील अतरोली जिला अलीगढ़ में स्थित सीमाएँ: सीमाएँ (बंधक दस्तावेज के अनुसार): पूर्व: पंच सिंह का खेत, पश्चिम: चकमार्ग, उत्तर: राम लाल सिंह का खेत, दक्षिण: राम भरोसे सिंह का खेत

तिथि: 25/07/2025. स्थान: अलीगढ़ — हस्ता./-, प्राधिकृत अधिकारी- यूनिटी स्मॉल फाइनेंस बैंक लिमिटेड

This advertisement is for information purposes only and does not constitute an offer or an invitation or a recommendation to purchase, to hold or sell securities. This is not an announcement for the offer document. All capitalized terms used herein and not defined herein shall have the meaning assigned to them in the Letter of Offer dated July 08, 2025, the **"Letter of Offer" or ("LOF")** filed with the **BSE Limited ("BSE" or "Stock Exchange")**, and the Securities and the Exchange Board of India **('SEBI')**.

KATI PATANG LIFESTYLE — KATI PATANG LIFESTYLE LIMITED

(Formerly known as Virtualsoft Systems Limited)

Our Company was originally incorporated as a private limited company under the Companies Act, 1956 in the name and style of "Suri Capital & Leasing Private Limited" vide Certificate of Incorporation dated March 10, 1992, issued by the Registrar of Companies, National Capital Territory of Delhi and Haryana. Further, the name of our Company was changed to "Virtualsoft Systems Limited" on February 06, 2001, and further to "Kati Patang Lifestyle Limited" on December 24, 2024. For details related to change of registered office, please see "General Information" on page 42 of the LOF.

Corporate Identity Number :L72200DL1992PLC047931 Registered Office: S-101, Panchsheel Park, New Delhi-110017, India
Corporate Office :504, Savitri Cinema Complex, 5th Floor Greater Kailash-II, New Delhi – 110048, India
Contact Person: Mr. Sanjeev Kumar Jha (Company Secretary and Compliance Officer)
Telephone: +91-11-42701491 | E-mail :cs@iamkatipatang.com| Website: www.katipatang.com

PROMOTERS OF THE COMPANY: MR. GOKUL NARESH TANDAN

ISSUE OF UP TO 1,02,56,651* PARTLY PAID-UP EQUITY SHARES OF FACE VALUE OF ₹10 EACH OF OUR COMPANY (THE "RIGHTS EQUITY SHARES") FOR CASH AT A PRICE OF ₹20/- PER RIGHTS EQUITY SHARE (INCLUDING A PREMIUM OF ₹ 10/- PER RIGHTS EQUITY SHARE), AGGREGATING UPTO ₹2,051.33 LAKH* ON A RIGHTS BASIS TO THE ELIGIBLE EQUITY SHAREHOLDERS OF OUR COMPANY IN THE RATIO OF 2 (TWO) RIGHTS EQUITY SHARES FOR EVERY 7 (SEVEN) FULLY PAID-UP EQUITY SHARES HELD BY THE ELIGIBLE EQUITY SHAREHOLDERS ON THE RECORD DATE, THAT IS THURSDAY, JULY 10, 2025 (THE "ISSUE"). FOR FURTHER DETAILS, SEE "TERMS OF THE ISSUE" BEGINNING ON PAGE 67 OF THE LETTER OF OFFER. **Assuming full subscription of the Issue and receipt of all calls money with respect to partly paid Equity*

ATTENTION INVESTORS

NOTICE TO THE ELIGIBLE EQUITY SHAREHOLDERS OF OUR COMPANY

With reference to the ongoing Rights Issue of the Company and the Letter of Offer filed with the BSE Limited and SEBI and Common Application Form that have been sent to the eligible equity shareholders of the Company, the eligible equity shareholders are requested to please note the following:

The date of closure of the Rights Issue, which opened Thursday, July 17, 2025, and was scheduled to be closed on Friday, July 25, 2025, has now been **extended to Friday, August 1, 2025,** by Rights Issue Committee of the Board of Directors of the Company in its meeting held on Wednesday, July 23, 2025.Accordingly, the last date of submission of duly filled in Application form (along with the amount payable on application) is **Friday, August 1, 2025.** Equity shareholders of the Company who are entitled to apply for the Rights Issue as mentioned above are requested to take note of the issue closure date as **Friday, August 1, 2025.**

REVISED SCHEDULE:

Issue Opening Date	Thursday, July 17, 2025
Last Date for On Market Renunciation of Rights Entitlements	Tuesday, July 22, 2025
Last Date for Off Market Renunciation of Rights Entitlements*	Thursday, July 31, 2025
Issue Closing Date**	Friday, August 1, 2025
Finalisation of Basis of Allotment (On or About)	Monday, August 4, 2025
Date of Allotment (On or About)	Monday, August 4, 2025
Date of Credit of Rights Equity Shares (On or About)	Tuesday, August 5, 2025
Date of Listing (On or About)	Tuesday, August 5, 2025
Date of Commencement of Trading	Wednesday, August 6, 2025

**Eligible Equity Shareholders are requested to ensure that renunciation through off-market transfer is completed in such a manner that the Rights Entitlements are credited to the demat account of the Renouncee(s) on or prior to the issue Closing Date.*
***Investors are advised to ensure that the Application Forms are submitted on or before the issue Closing Date, Our Company, and/or the Registrar to the Issue will not be liable for any loss on account of non-submission of Application Forms on before the issue Closing Date.*

This Notice shall be available on the respective websites of our Company at **www.katipatang.com**, the Registrar to the issue at **www.masserv.com**; and the Stock Exchanges at **www.bseindia.com.**

There is no other change in the Letter of Offer dated July 08, 2025, and Application Form except for modification in the last date of issue Closing date and consequent change in indicative time lines of post issue activities.

For Kati Patang Lifestyle Limited
On behalf of the Board of Directors
Sd/- Sanjeev Kumar Jha
Company Secretary and Compliance Officer

Date: July 24, 2025
Place: New Delhi

युरोटास इन्फ्रास्ट्रक्चर लिमिटेड - परिसमापनाधीन

U74900TG2008PTC060157

ई-नीलामी बिक्री सूचना को रद्द करना और नई जारी करना

यह 22 जुलाई, 2025 को फाइनेंशियल एक्सप्रेस (अंग्रेजी अंक), जनसत्ता (हिंदी अंक) और देशदूत (मराठी अंक) में प्रकाशित ई-नीलामी बिक्री सूचना के संदर्भ में है जिसमें यूरोटस इन्फ्रास्ट्रक्चर लिमिटेड-परिसमापनाधीन ("EIL"/ "Corporate Debtor") को गोइंग कन्सर्न आधार पर या कॉर्पोरेट देनदार की चल परिसंपत्तियों को ई-नीलामी के माध्यम से सामूहिक आधार पर अधिग्रहण करना है। कृपया ध्यान दें कि 22 जुलाई, 2025 को प्रकाशित उक्त ई-नीलामी बिक्री सूचना तत्काल प्रभाव से रद्द और वापस ली जाती है।

इसके अलावा, परिसमापक इसके द्वारा एक नई ई-नीलामी बिक्री सूचना जारी कर रहे हैं जिससे संभावित बोलीदाताओं को यूरोटस इन्फ्रास्ट्रक्चर लिमिटेड-परिसमापनाधीन ("EIL"/ "Corporate Debtor") को गोइंग कन्सर्न आधार पर या कॉर्पोरेट देनदार की चल परिसंपत्तियों को सामूहिक आधार पर ई-नीलामी के माध्यम से *"जहां है जैसा है"* आधार, *"जो कुछ भी वहां है"* आधार और *"कोई रिकॉर्स नहीं"* आधार पर अधिग्रहण करने के लिए आमंत्रित किया जा रहा है।

ईआईएल के पास एडिशनल सिन्नर इंडस्ट्रियल एरिया, एमआईडीसी, ग्राम मुसलगांव, तालुका सिन्नर, जिला नासिक, महाराष्ट्र में एक निर्माणाधीन सीमेंट विनिर्माण संयंत्र है और कॉर्पोरेट देनदार की मुख्य विशेषताएं इस प्रकार हैं:

1. एडिशनल सिन्नर इंडस्ट्रियल एरिया, एमआईडीसी, मुसलगांव, सिन्नर, नासिक, महाराष्ट्र में 36.37 हेक्टेयर सब-लीजहोल्ड भूखंड।
2. 1.6 एमएमटीपीए क्षमता (4.95 एमएमटीपीए तक विस्तार योग्य) की निर्माणाधीन सीमेंट ग्राइंडिंग यूनिट, जिसका 80-85 प्रतिशत कार्य पूरा होने का अनुमान है।
3. नई दिल्ली में किराए के कार्यालय में कार्यालय उपकरण और फर्नीचर एवं फिक्स्चर।

ई-नीलामी के बारे में महत्वपूर्ण विवरण नीचे दिया गया है: रु.

ब्लॉक	परिसंपत्ति विवरण	आरक्षित मूल्य	धरोहर जमा राशि
ब्लॉक ए	युरोटास इन्फ्रास्ट्रक्चर लिमिटेड-परिसमापनाधीन की गोइंग कन्सर्न आधार पर बिक्री	100,00,00,000	10,00,00,000
ब्लॉक बी	प्लांट साइट और नई दिल्ली में कार्यालय में स्थित कॉर्पोरेट देनदार की सभी चल परिसंपत्तियां	60,00,00,000	6,00,00,000

क्र.सं.	विवरण	ब्यौरा
1.	ऑक्शन पोर्टल खुलने की तिथि	25 जुलाई, 2025
2.	यथोचित उध्यम और साइट विजिट की अंतिम तिथि	26 अगस्त, 2025
3.	ईएमडी जमा करने की अंतिम तिथि	26 अगस्त, 2025
4.	ई-नीलामी तिथि एवं समय	28 अगस्त, 2025 2.00 बजे से 3.00 बजे तक
5.	ई-ऑक्शन पोर्टल की वेबसाइट	https://ibbi.baanknet.com/eauction-ibbi/home

संभावित बोलीदाता ई-नीलामी प्रक्रिया के विस्तृत नियमों और शर्तों के लिए बिक्री सूचना और प्रक्रिया ज्ञापन दिनांक 25 जुलाई 2025 का संदर्भ ले सकते हैं जिसमें पात्रता मानदंड, संभावित बोलीदाताओं द्वारा घोष